

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
STARRED QUESTION NO. 162  
ANSWERED ON MONDAY, THE 06<sup>TH</sup> AUGUST, 2024/  
[SRAVANA 15, 1946 (SAKA)]**

**Vacancy in NCLT**

**QUESTION**

**\*162. SHRI MANOJ KUMAR JHA:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether it is a fact that the National Company Law Tribunal (NCLT) is functioning without a regular President and is short of 34 members out of the total strength of 62;**
- (b) if so, the steps taken to fill these vacancies and ensure timely recruitment to handle projected caseloads in the next three to four years ; and**
- (c) whether Government plans to involve National Law School for academics research, training, and support to enhance NCLT's institutional capacity, and if so, the details thereof?**

**ANSWER**

**THE MINISTER FOR FINANCE AND (SMT NIRMALA SITHARAMAN)  
CORPORATE AFFAIRS**

**(a) to (c):- A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE  
STARRED QUESTION NO. 162 FOR ANSWER IN RAJYA SABHA ON  
06.08.2024.**

**(a) No. Presently, the President and 46 Members ( 22 Judicial and 24 Technical) are in position in NCLT which is around 75% of the total strength. Hon'ble Justice (Retd.) Ramalingam Sudhakar is working as NCLT President since 01.11.2021.**

**(b) The filling up of vacancies of Members is a dynamic, integrated, continuous and collaborative process between Executive and Judiciary. As a result of this process, following appointments were made in NCLT during the last 3 years:**

| <b>Sr. No.</b> | <b>Year</b> | <b>Number of appointments</b>            |
|----------------|-------------|--|
| <b>1.</b>      | <b>2021</b> | <b>01 (President) &amp; 20 (Members)</b> |
| <b>2.</b>      | <b>2022</b> | <b>14 (Members)</b>                      |
| <b>3.</b>      | <b>2023</b> | <b>20 (Members)</b>                      |

**(c) No, at present there is no such proposal.**

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